

**Statement-II**

(i)	No. of colonies sent to Govt. of India for regularisation	1071
(ii)	Colonies referred to Deputy Commissioner, Delhi for verification of status of land	509
(iii)	Colonies on original Gaon Sabha land	80
(iv)	Colonies whose land has been or is under acquisition proceedings	39
(v)	Colonies on agricultural land	143
(vi)	Colonies partly on private land and partly on Government land/Gaon Sabha land.	247
(vii)	Colonies within the development area of DDA	495
(viii)	Colonies where verification work is under consideration	67

**Eastern Power Grid**

2713. SHRI L. RAMANA :

DR. ASIM BALA :

Will the PRIME MINISTER be pleased to state :

(a) whether the Eastern Power Grid has surplus power;

(b) if so, whether the Government propose to direct the Eastern Power Grid to supply excess power to other power starved States;

(c) if so, the details thereof;

(d) whether any Committee has been set up to assess the damaged and faulty operation of various power plants in the Eastern Region; and

(e) if so, the details and outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : (a) Yes, Sir.

(b) and (c) Export of surplus energy from Eastern Region to North-Eastern region is already taking place. Specific allocation of 150 MW from the unallocated power of the three NTPC Stations in the Eastern Region to APSEB has been made.

(d) and (e) No Committee has been set up to assess the damage and faulty operation of various power plants in Eastern Region.

*[Translation]***Scheme for Employment**

2714. SHRI SOHAN BEER :

SHRI S.P. JAISWAL :

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the names of the schemes launched in Uttar

Pradesh during each of the last three years for creation of employment to all;

(b) the amount allocated by the Union Government during the said period;

(c) whether the Government propose to allocate more amount during the Ninth Five Year Plan for the fulfilment of objectives of the Scheme; and

(d) the target fixed on this regard during the above plan period?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) Employment Assurance Scheme (EAS) and Intensified Jawahar Rozgar Yojana (IJRY) were launched in 1993-94 in many parts of the country including the state of Uttar Pradesh. These schemes continued to be implemented during 1994-95 and 1995-96.

(b) The amount allocated/released by the Union Government during last three years under these schemes is as under :-

Year	(Rs. in lakhs)	
	Amount allocated under IJRY	Amount released under EAS
1993-94	8335.00	2806.25
1994-95	8335.00	10990.00
1995-96	5240.00	15560.00

EAS is a demand driven scheme, hence there is no allocation under the scheme.

(c) and (d) Allocation of funds has not yet been made for the 9th Five Year Plan and no targets have been fixed.

*[English]***Delhi Apartment Ownership Act**

2715. SHRI PRAMOD MAHAJAN : Will the PRIME MINISTER be pleased to state :

(a) whether the attention of the Government has been drawn to the judgement delivered by the Delhi High Court on March, 14, 1993 reported in 51(1933) DLT 308, in which argument was advanced that the Competent Authority under the Delhi Apartment Ownership Act, 1986, was not appointed and was accepted by the Government;

(b) whether the L&amp;DO who was respondent apprised the High Court of the Gazette Notification Nos. F-16(6)/76/L&amp;B/Coord/Vol.III/1377 and 1378 appointing the competent authorities;

(c) if so, the details in this regard;